

being. All of us are human beings. The only person who is doubted whether he is a human being or not is the person sitting in this Chair; either he is a supra being or an infra being.

The question is:

"That clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

Clauses 2 and 3, the Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI L. N. MISHRA: Sir, I beg to move:

"That the Bill be passed."

MR. DEPUTY-SPEAKER: The question is:

"That the Bill be passed."

The motion was adopted.

15.52 hrs.

PAYMENT OF BONUS (AMENDMENT) BILL

MR. DEPUTY-SPEAKER: We take up the next item of business, the Payment of Bonus (Amendment) Bill. This is a simple Bill, which only seeks to enable the Government to pay bonus to the workers for the years 1973-74. I do not think any body has any objection. If you all agree we shall just go through the formalities of adopting this Bill.

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BALGOVIND VERMA): Sir, I beg to move:

"That the Bill further to amend the Payment of Bonus Act, 1965, as passed by Rajya Sabha, be taken into consideration."

SHRI S. M. BANERJEE: Bonus must be given to all the employees.

SHRI DINEN BHATTACHARYYA (Serampore): I do not have any quarrel with the Minister. I want to say that this should be extended to the Government employees, the Railways and other employees who are not getting bonus at present.

SHRI PILOO MODY (Godhra): And the C.P.I. Members of Parliament.

SHRI DINEN BHATTACHARYYA: Parliament Members get many benefits. But there are some cases like the Birlas Rayon who during the last year have not paid bonus and your counterpart in West Bengal is keeping silent. I do not know what is the logic or what is the reason. Birlas are not being forced to pay bonus for the last year. They have not been prosecuted.

SHRI PRIYA RANJAN DAS MUNSIF (Calcutta-South): Will you please tell me what agreement you have signed with the Birlas?

SHRI P. M. MEHTA (Bhavnagar): This only reflects the hand to mouth labour policy of the Government. All the employees of the Central Government, the State Governments and commercial undertakings of Government should be covered by this Act.

SHRI S. M. BANERJEE: Let the Minister assure the House that after the submission of the report by the Bonus Commission, the cases of all employees of Central Government, State Governments, commercial undertakings and corporations will also be taken into consideration.

MR. DEPUTY-SPEAKER: I hope the Minister will take all these points into consideration. The question is:

"That the Bill further to amend the Payment of Bonus Act, 1965,

as passed by Rajya Sabha, be
taken into consideration "

The motion was adopted.

MR DEPUTY-SPEAKER. The
question is:

"That clauses 2 and 3, clause 1,
the Enacting Formula and the
title stand part of the Bill "

The motion was adopted

*Clauses 2 and 3, clause 1, the Enact-
ing Formula and the Title were
added to the Bill.*

SHRI BALGOVIND VERMA. I
beg to move

"That the Bill be passed "

MR DEPUTY-SPEAKER. The
question is

"That the Bill be passed "

The motion was adopted

MR DEPUTY-SPEAKER. Before,
we take up the next item, there are
some important papers to be laid on
the Table for which the ministers
have sought permission. They may
do so now

STATEMENT RE PROPOSED
TRANSFER OF SHARE OF
CENTRAL PROVINCES
MANGANESE ORE
COMPANY, LTD

THE DEPUTY MINISTER IN THE
MINISTRY OF STEEL AND MINES
(SHRI SUBODH HANSDA) I beg to
lay on the Table, a statement in res-
ponse to the matter under rule 377
raised by Shri Vasant Sathe in the
House on the 21st August, 1974 re-
garding proposed transfer of share of
the Central Provinces Manganese Ore
Company Limited

STATEMENT

On 21st August, 1974, on a motion
raised by Shri Vasant Sathe about the
activities of one Shri R N Kapur with
regard to the acquisition of shares of
Central Provinces Manganese Ore Co.
Ltd I had Promised to make a state-
ment

Central Provinces Manganese Ore
Co Ltd is a sterling company incor-
porated in Great Britain It had been
operating in some districts of present
Madhya Pradesh and Maharashtra from
1901 In 1961 the question of renewal
of some of the leases held by this
Company came up It was then
mutually agreed to form a new com-
pany to operate 18 of the 19 leases
held by CPMO Manganese Ore India
Ltd thus came into existence in which
CPMO held 49 per cent of shares and
the remaining 51 per cent were shared
equally by the Government of India
and the State Governments of
Madhya Pradesh and Maharashtra

The one lease that of Balapur
Hamesha held by CPMO became due
for renewal in 1971 The renewal was
refused by the Government The
Company instituted legal proceedings
in the Nagpur Bench of the Maha-
rashtra High Court and obtained a
stay order permitting them to remain
in working possession of the property
The stay order is still in force

Steps were taken to contest the suit
In August 1972, CPMO sent its re-
presentatives from London for a settle-
ment of the case out of the Court The
offer included surrender of the lease
held rights on this mining lease subject
to the 49 per cent shares hold by
CPMO in MOIL being acquired by the
Government of India at a negotiated
price

Negotiations were held during Feb-
ruary '73 with representatives of the
then Management of CPMO While
the matter was still under considera-
tion it came to the knowledge of the
Government that the ownership of the
CPMO Company had undergone a
change. It was understood that the